

HIGH COURT OF MADHYA PRADESH BENCH AT INDORE

12.0

FORM – 'E' Form of Supply of Information to the Applicant [Rule 4(3)]

No. RTIA/ADL.RG-HCIND/ 106 P Indore, Dated 10.04.2014

From:

The Additional Registrar, State Public Information Officer, High Court of M.P., Bench at Indore.

To,

Shri Mahendra S/o Shri Ramnarayan ji Sugandhi 9, Aada Bazar, Indore.

Please refer to your application dated 10.04.2014, registered at our I.D. No. 3/2014-15, addressed to the undersigned regarding supply of information as to furnishing the copies of the proceeding dated 27.06.2013 on record of RP No.67/21012 of this Court and the information as furnished by the office is as under:-

"As per the office report dated 19.03.2014 duly approved by the office, there is no proceeding Order dated 27.06.2013 on the record of RP No. 67/2012 of this Court"

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.

> (A.V.MANDLOI) ADDITIONAL REGISTRAR STATE PUBLIC INFORMATION OFFICER HIGH COURT OF M.P., BENCH AT INDORE